

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.04/2016 and
CA No.33/2016
IN
CP No. 84(ND) 2010
RT No.22/2016**

Rajneesh Gupta & Ors. ...Petitioners

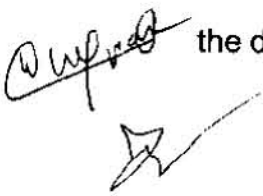
Versus.

M/s Essar Coatings India Ltd. & Ors. ...Respondents

Present: Mr. Rajansh Thukral, Advocate for petitioners.
Mr. Abhay K. Das, Advocate for respondents.

Learned counsel for the respondents submits that he will do the page numbering as per the amended written submissions and to complete the annexures along with the written submissions during the course of the day. Let it be positively complied. The aforesaid copy of the index has, however, been supplied to Sh. Rajansh Thukral, Advocate, counsel for the petitioner. No request for further adjournment on this ground shall now be entertained. The learned counsel for respondents submits that after amendment of the petition the petitioner has also filed the amended rejoinder. The respondents had earlier filed sur-rejoinder but there is need to file the amended sur-rejoinder.

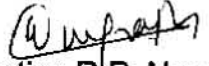
The matter be listed for arguments for 25.01.2017. The parties have not filed the written submissions which were supposed to have been filed on 22.12.2016. The amended sur-rejoinder be filed at least three days before the date fixed with advance copy to the other side and the written submissions

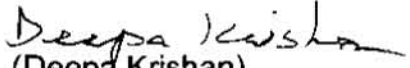


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be handed over to the Bench Officer by 20.01.2017. Submission be made to the Hon'ble President, Principal Bench, National Company Law Tribunal that efforts would be made for expeditious disposal of the case.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

January 09, 2017
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